

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 504/Del/2019  
Assessment Year : 2014-15**

<b>M/S CCPL DEVELOPERS P. LTD. B-57, OKHLA INDUSTRIAL AREA, PHASE-1, NEW DELHI – 20 (PAN: AAACC5396A) (Appellant)</b>	<b>Vs.</b>	<b>ACIT, CIRCLE 5(2), NEW DELHI ROOM NO. G-22C, C.R. BUILDING, NEW DELHI – 2 (Respondent)</b>
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Appellant by	:	Sh. Punish Kapoor, CA
Respondent by	:	Sh. M. Baranwal, Sr. DR.

Date of hearing	:	<b>10.02.2021</b>
Date of pronouncement	:	<b>10.02.2021</b>

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of Learned CIT(A)-2, New Delhi.

2. The assessee's Director vide his letter dated 30.1.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 10<sup>th</sup> February, 2021.

Sd/-

**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

